

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT CHENNAI

APPEAL NO. 16 OF 2024

S. Uthirasami
S/o. Subramani
Salem – 636 455

...Appellant

Vs

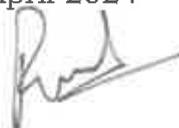
State Level Environmental Impact
Assessment Authority and another

...Respondents

ADDITIONAL TYPED SET OF PAPERS.

S.No	DATES	PARTICULARS	PAGE Nos
1.	05.12.2018	Environmental Clearance to S. Sekar at Govt. Poramboke land in SF No. 240/3 and 245 (Part) of Nadupatti Village, Kadayampatti Taluk, Salem District (Annexure -A1)	1-10
2.	05.12.2018	Environment Clearance to R. Rajesh at Government Poramboke land in S.F No. 446/1 (Part) of Marakkottai Village - Kadayampatti Taluk, Salem District (Annexure -A2)	11-19
3.	07.12.2018	Environment Clearance to S. Vellaiyammal at Government Poramboke land in S.F No. 232 (Part - 4) of Nadupatty Village - Kadayampatty Taluk, Salem District (Annexure -A3)	20-28
4.	07.12.2018	Environment Clearance to V. Vadivelu at Government Poramboke land in S.F No. 113/5 (Part -2) of Deevattipatti Village, Kadayampatti Taluk, Salem District (Annexure -A4)	29-37
5.	03.01.2020	Environment Clearance to S. Sivakumar for an extent of 1.90.0ha at S.F No. 441/1 & 442/2 in Veppillai Village - Kadaiyampatti Taluk, Salem District (Annexure -A5)	38-59

Certified to be true copies of the original
Dated at Chennai on this the 03rd day of April 2024



Counsel for the Appellant

TMT. ROHINI. R. BHAIJIBHAKARE, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Salem District Environment Impact
Assessment Authority,
Room No.206B,
Collectorate,
Salem-636 001.

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/19014/2018-SLM-EC.No.64/2018 dated 05.12.2018

To

S.Sekar,
S/o.Sengodagounder,
No.2/150, Thinnapatti kattuvalavu,
Ku.kutta patti, Thinnapatti,
Kadayampatti, Salem-636 305.

Madam,

Sub: DEIAA – Proposed – Rough stone - quarry at Govt.Poramboke land in S.F.No. 240/3 and 245 (Part) of Nadupatti Village - Kadayampatti Taluk - Salem District - by Thiru. S.Sekar - Environmental Clearance - Reg.

- Ref:**
1. Your application for Environment Clearance, date of online application submitted to DEIAA, dated 16.11.2018 and date of receipt of application 16.11.2018.
 2. Minutes of the DEAC meeting No.08 held on date 22.11.2018.
 3. Minutes of the DEIAA meeting No.07 held on date 28.11.2018.

-o-o-

Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor mineral based on the particulars furnished in your application as shown below:

1	Name of Project Proponent and address	:	Thiru. S.Sekar, S/o.Sengodagounder, No.2/150, Thinnapatti kattuvalavu, Ku.kutta patti, Thinnapatti, Kadayampatti, Salem-636 305.
2.	Location of the Proposed Activity	:	
	Survey Number	:	S.F.No. 240/3 and 245 (Part) Govt.Poramboke land
	Latitude and Longitude	:	N11°53'05.11 to 11°53'12.87 E78°04'49.64 to 78°04'57.30

	Village	:	Nadupatti
	Taluk	:	Kadayampatti
	District	:	Salem
3.	Proposed Activity		
i.	Minor Mineral	:	Roughstone
ii.	Quarrying Lease Area	:	2.85,5 hecta
iii.	Approved quantity	:	Roughstone = 8,24,040 M ³
iv.	Depth of quarrying	:	46M (36m AGL+10 BGL)
v.	Type of quarrying	:	Semi-mechanized
vi.	Category (B1/ B2)	:	"B2" category.
vii.	Practice Area Communication	:	The District Collector, Salem Letter No. 583/2018/Mines-A 01.10.2018.
viii.	Mining Plan approval	:	Deputy Director (I/c) of Geology and Mining letter No: 583/ 2018/ Mines-A dated 26.10.2018.
ix.	Quarrying lease period	:	10 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	Not attracted. Affidavit furnished.
5.	Man power requirement per day:	:	38 Nos.
6.	Utilities		
i.	Source of Water	:	Boreholes in the nearby proposed area & Out sourcing.
ii.	Water requirement*	:	
	1. Drinking & domestic purposes (in KLD)		1.5 KLD
	2. Dust suppression & GreenBelt (in KLD)		3.5 KLD
iii.	Power requirement:	:	Diesel will be utilized for operating compressors and other machineries. Electricity will be used only for administrative building.
	a. Domestic purposes		
	b. Industrial Purpose		

7.	Cost		
	i.	Project cost	Rs.1,88,14,000/-
	ii.	BMP cost	Rs.3,80,000/-
8.	Public Consultation	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI.
9.	Date of Appraisal by DEAC: Agenda No.	:	22.11.2018 08 th Meeting- 23
10.	Date of review / discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its DEIAA meeting No.07 held on 28.11.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of "Roughstone" subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		
11.	Validity: This Environmental Clearance is granted to Mining of "Roughstone" for the production quantity of 8,24,040 M ³ for the period of "five years" from the date of execution of the quarrying lease period.		

Conditions to be Completed before / during commencing quarrying operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - i) The project has been accorded Environmental Clearance.
 - ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - iii) Environmental Clearance may also be seen on the website of the District Level Environment Impact Assessment Authority.
 - iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Mineral Concession Rules, 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.

7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7 AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009. (GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - (i) Roads shall be graded to mitigate the dust emission.
 - (ii) Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
23. The following measures are to be implemented to reduce Noise Pollution
 - (i) Proper and regular maintenance of vehicles and other equipment.
 - (ii) Limiting time exposure of workers to excessive noise.
 - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
 - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.

25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with the Assistant Director, Ground Water Division, PWD, Salem.
26. Suitable measures should be taken for rainwater harvesting.
27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
28. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
29. The following measures are to be adopted to control erosion of dumps:-
 - (i) Retention/ toe walls shall be provided at the foot of the dumps.
 - (ii) Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of silt be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the ground water table is getting depleted due to the quarrying activity, necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Salem shall monitor, the ground water related issues.
35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic institution.
37. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
38. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
39. Ground water quality monitoring should be conducted once in 3 Months.
40. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.

41. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.
42. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.
43. Bunds should be provided at the boundary of the project site and it should be properly maintained.
44. The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
45. At least 10 Neem trees should be planted around the boundary of the quarry site.
46. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
47. The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.
48. The Project Proponent shall provide solar lighting system to the nearby villages.
49. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
50. Rainwater shall be pumped out Via Settling Tank only.
51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
52. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
54. Safety equipments to be provided to all the employees.
55. Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai
56. The Deputy Superintendent of Police, Revenue Divisional Officer and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.
57. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
58. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of quarrying lease.
59. The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.
60. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before commencing quarrying operation.
61. The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.
62. Heavy earth machinery equipments If utilized, after getting approval from the competent authority.

63. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Salem.
64. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
65. Artificial recharge structure should be constructed nearby the lease area to harvest the rain water.
66. The environmental norms shall be adhered by the Project Proponent and shall furnish a report periodically to the authority concerned.
67. Ground Water Level and quality shall be monitored by the Assistant Director, Public Works Department (WRO), Salem.
68. NDC for sanitary certificate obtained from the Deputy Director of Health Services, Salem should be submitted by the proponent.
69. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Health Department.
70. Machinery equipments friction / wear and cost of things have to be monitored then and there along with maintenance.
71. Staff secure will be maintained by the proponent as per labour act and rules in force.
72. Proper bench should be maintained by the proponent as per norms. Proper safety measures should be provided by the proponent while quarrying.

B. General Conditions

- 1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Salem District, Tamil Nadu.
- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms proscribed by the Central Pollution Control Board in this regard.
- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.

- 10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- 11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- 13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- 14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- 15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
- 16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- 17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- 18) The DEIAA, Salem District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 19) The DEIAA, Salem District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA Salem District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- 20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- 21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

- 22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.
- 23) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

(Sd/- Rohini. R. Bhajibhakare.,)
 CHAIRMAN, DEIAA/
 DISTRICT COLLECTOR,
 SALEM.

// True Copy/ By Order //


 For CHAIRMAN, DEIAA/
 DISTRICT COLLECTOR,
 SALEM.



Copies to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
7. The Member Secretary, State Level Environmental Impact Assessment Authority, Tamil Nadu, 3rd Floor, Panagal maital, No. 1 Jeonis Road, Saidapet, Chennai-15.
8. The Director of Geology and Mining, Guindy, Chennai-32.
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.



Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

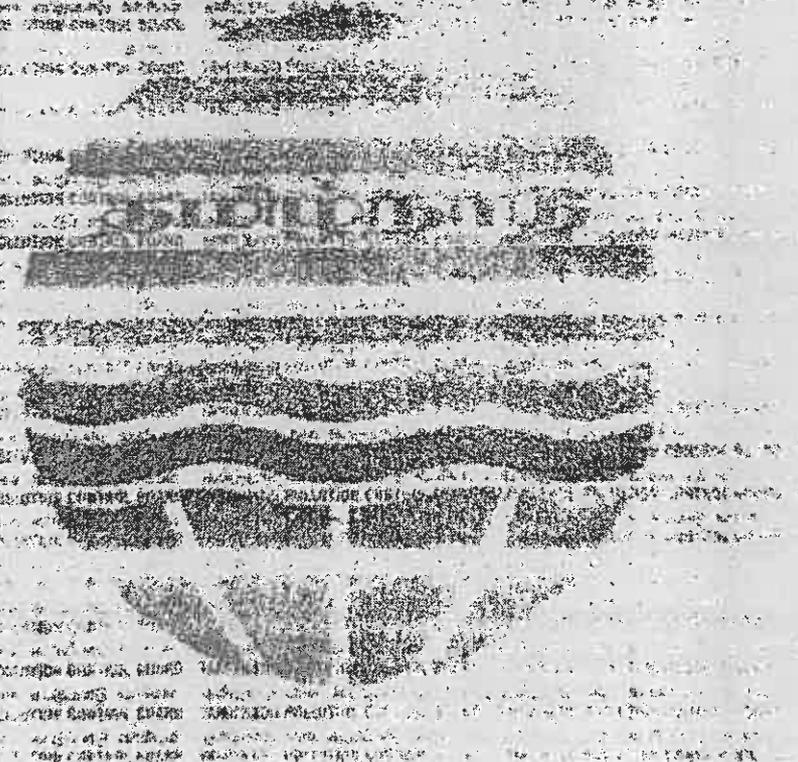
TAMILNADU POLLUTION CONTROL BOARD

To
The Proprietor,
M/s.S.SEKAR ROUGH STONE QUARRY,
S.F.No.240/3 and 245(Part),Nadupani Village,Kadavyampatty Taluk and Salem District.,
Pin: 636351

Copy to:

- 1. The Commissioner, KADAYAMPATTI Panchayat Union, Kadavyampatti Taluk, Salem District .
- 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- 3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
- 4. File

This is computer generated. Signature is not required.



TMT. ROHINI. R. BHAIJIBHAKARE, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Salem District Environment Impact
Assessment Authority,
Room No.206B,
Collectorate,
Salem-636 001.

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/18659/2018-SLM-EC.No.50/2018 dated 05.12.2018

To

R.Rajesh,
S/o. Rajarajan,
No. 270/1, Ammasi gounder street,
Chinnapudur, Hastham patti,
Salem-636 007

Sir,

Sub: DEIAA – Proposed – Roughstone - quarry at Govt.Poramboke land in S.F.No. 446/1 (Part) of Marakkottai Village – Kadayampatti Taluk – Salem District – by Thiru R.Rajesh -Environmental Clearance - Reg.

- Ref:**
1. Your application for Environment Clearance, date of online application submitted to DEIAA, dated 01.11.2018 and date of receipt of application 01.11.2018.
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Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor mineral based on the particulars furnished in your application as shown below:

1	Name of Project Proponent and address	:	R.Rajesh, S/o. Rajarajan, No. 270/1, Ammasi gounder street, Chinnapudur, Hastham patti, Salem-636 007
2.	Location of the Proposed Activity	:	
	Survey Number	:	S.F.No. 446/1 (Part)- Govt.Poramboke land
	Latitude and Longitude	:	N11°50'45.61 to 11°50'50.15 E78°02'36.45 to 78°02'41.32
	Village	:	Marakkottai

	Taluk	:	Kadayampatti
	District	:	Salem
3.	Proposed Activity		
	i. Minor Mineral	:	Roughstone
	ii. Quarrying Lease Area	:	1.00.0 Hects
	iii. Approved quantity	:	Roughstone = 2,93,230 M ³
	iv. Depth of quarrying	:	31M AGL
	v. Type of quarrying	:	Semi-mechanized
	vi. Category (B1/ B2)	:	"B2" category.
	vii. Precise Area Communication	:	The District Collector, Salem Letter No. 587/2018/Mines-A 29.09.2018.
	viii. Mining Plan approval	:	Deputy Director (I/c) of Geology and Mining letter No. 587/ 2018/ Mines-A dated 17.10.2018.
	ix. Quarrying lease period	:	10 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	Not attracted. Affidavit furnished.
5.	Man power requirement per day:	:	27 Nos.
6.	Utilities		
	i. Source of Water	:	Boreholes in the nearby proposed area & Out sourcing.
	ii. Water requirement"	:	
	1. Drinking & domestic purposes (in KLD)		1.5 KLD
	2. Dust suppression & GreenBelt (in KLD)		3.5 KLD
	iii. Power requirement:	:	
	a. Domestic purposes		Diesel will be utilized for operating compressors and other machineries. Electricity will be used only for administrative building.
	b. Industrial Purpose		
7.	Cost		
	i. Project cost	:	Rs.49,30,000/-

	ii.	EMP cost	:	Rs.3,80,000/-
8.		Public Consultation	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI.
9.		Date of Appraisal by DEAC: Agenda No.	:	22.11.2018 08 th Meeting-11
10.		Date of review / discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its DEIAA meeting No.07 held on 28.11.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of "Roughstone" subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		
11.		Validity: This Environmental Clearance is granted to Mining of "Roughstone" for the production quantity of 2,93,230 M ³ for the period of "five years" from the date of execution of the quarrying lease period.		

Conditions to be Complied before / during commencing quarrying operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that

- i) The project has been accorded Environmental Clearance.
- ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
- iii) Environmental Clearance may also be seen on the website of the District Level Environment Impact Assessment Authority.
- iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.

2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Mineral Concession Rules, 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.

10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7 AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009. (GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - (i) Roads shall be graded to mitigate the dust emission.
 - (ii) Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
23. The following measures are to be implemented to reduce Noise Pollution
 - (i) Proper and regular maintenance of vehicles and other equipment.
 - (ii) Limiting time exposure of workers to excessive noise.
 - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
 - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with the Assistant Director, Ground Water Division, PWD, Salem.
26. Suitable measures should be taken for rainwater harvesting.

27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
28. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
29. The following measures are to be adopted to control erosion of dumps:-
 - (i). Retention/ toe walls shall be provided at the foot of the dumps.
 - (ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the ground water table is getting depleted due to the quarrying activity; necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Salem shall monitor, the ground water related issues.
35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
37. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
38. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
39. Ground water quality monitoring should be conducted once in 3 Months.
40. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
41. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.
42. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.

43. Bunds should be provided at the boundary of the project site and it should be properly maintained.
44. The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
45. At least 10 Neem trees should be planted around the boundary of the quarry site.
46. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
47. The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity
48. The Project Proponent shall provide solar lighting system to the nearby villages
49. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
50. Rainwater shall be pumped out Via Settling Tank only.
51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
52. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
54. Safety equipments to be provided to all the employees.
55. Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai
56. The Deputy Superintendent of Police, Revenue Divisional Officer and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.
57. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
58. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of quarrying lease.
59. The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.
60. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before commencing quarrying operation.
61. The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.
62. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
63. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Salem.
64. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.

65. Artificial recharge structure should be constructed nearby the lease area to harvest the rain water.
66. The environmental norms shall be adhered by the Project Proponent and shall furnish a report periodically to the authority concerned.
67. Ground Water Level and quality shall be monitored by the Assistant Director, Public Works Department (WRO), Salem.
68. NOC for sanitary certificate obtained from the Deputy Director of Health Services, Salem should be submitted by the proponent.
69. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Health Department.
70. Machinery equipments friction / wear and cost of things have to be monitored then and there alongwith maintenance.
71. Staff secure will be maintained by the proponent as per labour act and rules in force.
72. Proper bench should be maintained by the proponent as per norms. Proper safety measures should be provided by the proponent while quarrying.

B. General Conditions:

- 1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Salem District, Tamil Nadu.
- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

- 9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.
- 10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- 11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- 13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- 14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- 15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
- 16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- 17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- 18) The DEIAA, Salem District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 19) The DEIAA, Salem District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA Salem District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- 20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

- 21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- 22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.
- 23) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

(Sd/- Rohini. R. Bhajibhakare.,)
CHAIRMAN, DEIAA/
DISTRICT COLLECTOR,
SALEM.

//True Copy/ By Order//

[Handwritten Signature]
6/12/19
For CHAIRMAN, DEIAA/
DISTRICT COLLECTOR,
SALEM.

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
7. The Member Secretary, State Level Environmental Impact Assessment Authority, Tamil Nadu, 3rd Floor, Panagal maalgai, No. 1 Jeenis Road, Saidapet, Chennai-15.
8. The Director of Geology and Mining, Guindy, Chennai-32.
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.

**TMT. ROHINI. R. BHAIJIBHAKARE., I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.**

**Salem District Environment Impact
Assessment Authority,
Room No.206B,
Collectorate,
Salem-636 001.**

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/19342/2018-SLM-EC.No.77/2018 dated: 07.12.2018

To,

S.Vellaiyammal,
W/o.Selvam, Pappam badi,
Sinnappampatti Post,
Omalar Taluk,
Salem-636 306.

Sir,

Sub: DEIAA – Proposed – Roughstone - quarry at Govt.Poramboke land in S.F.Nos. 232 (Part-4) of Nadupatty Village – Kadayampatty Taluk – Salem District – by Tmt. S.Vellaiyammal - Environmental Clearance - Reg.

- Ref:**
1. Your application for Environment Clearance, date of online application submitted to DEIAA, dated 30.11.2018 and date of receipt of application 30.11.2018.
 2. Minutes of the DEAC meeting No. 09 held on date 06.12.2018.
 3. Minutes of the DEIAA meeting No.08 held on date 07.12.2018.

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Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor mineral based on the particulars furnished in your application as shown below:

1.	Name of Project Proponent and address	:	Tmt.S.Vellaiyammal, W/o.Selvam, Pappam badi, Sinnappampatti Post, Omalar Taluk, Salem-636 306.
2.	Location of the Proposed Activity	:	
	Survey Number	:	S.F.Nos. 232 (Part-4) Govt.Poramboke land
	Latitude and Longitude	::	N11°53'36.53 to 11°53'40.23 E78°05'38.58 to 78°05'43.98
	Village	:	Nadupatty
	Taluk	:	Kadayampatty

	District	:	Salem
3.	Proposed Activity	:	
	i. Minor Mineral	:	Roughstone
	ii. Quarrying Lease Area	:	1.00.0 Hects
	iii. Approved quantity	:	Roughstone = 2,18,005 M ³
	iv. Depth of quarrying	:	86m BGL (61m AGL+25 BGL)
	v. Type of quarrying	:	Open cost, Semi-mechanized
	vi. Category (B1/ B2)	:	"B2" category.
	vii. Precise Area Communication	:	The District Collector, Salem Letter No. 584/2018/Mines-A 29.09.2018.
	viii. Mining Plan approval	:	Deputy Director (I/c) of Geology and Mining letter No. 584/ 2018 / Mines-A dated 28.11.2018.
	ix. Quarrying lease period	:	10 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	Not attracted. Affidavit furnished.
5.	Man power requirement per day:	:	27 Nos.
6.	Utilities	:	
	i. Source of Water	:	Water vendors/ Existing borehole on nearby quarry area.
	ii. Water requirement"	:	
	1. Drinking & domestic purposes (in KLD)		1.4 KLD
	2. Dust suppression & Green Belt (in KLD)		1.6 KLD
	iii. Power requirement:	:	Fuel is used for operating machineries and vehicles during quarrying process and electricity will be used only for mine office.
	a. Domestic purposes		
	b. Industrial Purpose		
7.	Cost	:	
	i. Project cost	:	Rs.64,67,000/-
	ii. EMP cost	:	Rs.3,80,000/-

8	Public Consultation	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9	Date of Approval by DEAC: Agenda No.	06.12.2018 09 th Meeting-13
10	Date of review / discussion by DEIAA and the Remarks:-	The proposal was placed before the DEIAA in its DEIAA meeting No.08 held on 07.12.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of "Roughstone" subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.
11	Validity:	This Environmental Clearance is granted to Mining of "Roughstone" for the production quantity of 2,10,005 M ³ for the period of "five years" from the date of execution of the quarrying lease period.

Conditions to be Complied before / during commencing quarrying operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - (i) The project has been accorded Environmental Clearance.
 - (ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - (iii) Environmental Clearance may also be seen on the website of the District Level Environment Impact Assessment Authority.
 - (iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Mineral Concession Rules, 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.

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11. The quarrying operation shall be restricted between 7 AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
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66. The environmental norms shall be adhered by the Project Proponent and shall furnish a report periodically to the authority concerned.
67. Ground Water Level and quality shall be monitored by the Assistant Director, Public Works Department (WRO), Salem.
68. NOC for sanitary certificate obtained from the Deputy Director of Health Services, Salem should be submitted by the proponent.
69. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Health Department.
70. Machinery equipments friction / wear and cost of things have to be monitored then and there alongwith maintenance.
71. Staff secure will be maintained by the proponent as per labour act and rules in force.
72. Proper bench should be maintained by the proponent as per norms. Proper safety measures should be provided by the proponent while quarrying.

B. General Conditions:

- 1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Salem District, Tamil Nadu.
- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.
- 10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- 11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- 13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- 14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- 15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
- 16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- 17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- 18) The DEIAA, Salem District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 19) The DEIAA, Salem District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA Salem District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- 20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

- 21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- 22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.
- 23) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

(Sd/- Rohini. R. Bhajibhakare.,)
CHAIRMAN, DEIAA/
DISTRICT COLLECTOR,
SALEM.

//True Copy/ By Order//

[Signature]
7/12/12
For CHAIRMAN, DEIAA/
DISTRICT COLLECTOR,
SALEM.

[Signature]
7/12/12

Copy to:-

1. The Secretary, Ministry of Mines, Government of India , Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
7. The Member Secretary, State Level Environmental Impact Assessment Authority, Tamil Nadu, 3rd Floor, Panagal maalgai, No. 1 Jeenis Road, Saidapet, Chennai-15.
6. The Director of Geology and Mining, Guindy, Chennai-32.
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi
10. Spare.

TMT. ROHINI. R. BHAIJIBHAKARE., I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Salem District Environment Impact
Assessment Authority,
Room No.206B,
Collectorate,
Salem-636 001.

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/19106/2018-SLM-EC.No.70/2018 dated: 07.12.2018

To,

V. Vadivelu,
S/o . Venkatachalam,
No. 6/251, Deevattipatti Post,
Kadayam patty Taluk,
Salem District - 636 351.

Sir,

Sub: DEIAA - Proposed - Roughstone - quarry at Govt.Poramboke land in S.F.Nos. 113/5 (Part-2) of Deevattipatti Village - Kadayampatti Taluk - Salem District - by Thiru V.Vadivelu - Environmental Clearance - Reg.

- Ref: 1. Your application for Environment Clearance, date of online application submitted to DEIAA, dated 20.11.2018 and date of receipt of application 20.11.2018.
2. Minutes of the DEAC meeting No. 09 held on date 06.12.2018.
3. Minutes of the DEIAA meeting No.08 held on date 07.12.2018.

-o0o-

Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor mineral based on the particulars furnished in your application as shown below:

1.	Name of Project Proponent and address	:	Thiru. V. Vadivelu, S/o . Venkatachalam, No. 6/251, Deevattipatti Post, Kadayam patty Taluk, Salem District - 636 351.
2.	Location of the Proposed Activity	:	
	Survey Number	:	S.F.Nos. 113/5 (Part-2)- Govt.Poramboke land
	Latitude and Longitude	:	N11°51'43.61 to 11°51'48.73 E78°05'22.26 to 78°05'26.33
	Village	:	Deevattipatti
	Taluk	:	Kadayampatti

	District	:	Salem
3.	Proposed Activity		
i.	Minor Mineral	:	Roughstone
ii.	Quarrying Lease Area	:	1.00.0 Hects
iii.	Approved quantity	:	Roughstone = 1,07,516 M ³
iv.	Depth of quarrying	:	26M (16m AGL+10m BGL)
v.	Type of quarrying	:	Open cost, Semi-mechanized
vi.	Category (B1/ B2)	:	"B2" category.
vii.	Precise Area Communication	:	The District Collector, Salem Letter No. 581/2018/Mines-A 01.10.2018.
viii.	Mining Plan approval	:	Deputy Director (I/c) of Geology and Mining letter No. 581/ 2018 / Mines-A dated 09.11.2018.
ix.	Quarrying lease period.	:	10 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	Not attracted. Affidavit furnished.
5.	Man power requirement per day:	:	22 Nos.
6.	Utilities		
i.	Source of Water	:	Water vendors/ Existing borehole on nearby quarry area.
ii.	Water requirement" 1. Drinking & domestic purposes (in KLD) 2. Dust suppression & Green Belt (in KLD)	:	1.5 KLD 2.5 KLD
iii.	Power requirement: a. Domestic purposes b. Industrial Purpose	:	Fuel is used for operating machineries and vehicles during quarrying process and electricity will be used only for mine office.
7.	Cost		
i.	Project cost	:	Rs.76,82,000/-
ii.	EMP cost	:	Rs.3,80,000/-

8.	Public Consultation	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC: Agenda No.	:	06.12.2018 09 th Meeting-16
10.	Date of review / discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its DEIAA meeting No.08 held on 07.12.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of "Roughstone" subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		
11.	Validity: This Environmental Clearance is granted to Mining of "Roughstone" for the production quantity of 1,07,516 M ³ for the period of "five years" from the date of execution of the quarrying lease period.		

Conditions to be Complied before / during commencing quarrying operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that

- i) The project has been accorded Environmental Clearance.
- ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
- iii) Environmental Clearance may also be seen on the website of the District Level Environment Impact Assessment Authority.
- iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.

2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Mineral Concession Rules, 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.

10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7 AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009. (GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - (i) Roads shall be graded to mitigate the dust emission.
 - (ii) Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
23. The following measures are to be implemented to reduce Noise Pollution
 - (i) Proper and regular maintenance of vehicles and other equipment.
 - (ii) Limiting time exposure of workers to excessive noise.
 - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
 - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with the Assistant Director, Ground Water Division, PWD, Salem.

26. Suitable measures should be taken for rainwater harvesting.
27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
28. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
29. The following measures are to be adopted to control erosion of dumps:-
 - (i). Retention/ toe walls shall be provided at the foot of the dumps.
 - (ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the (lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the ground water table is getting depleted due to the quarrying activity; necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Salem shall monitor, the ground water related issues.
35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
37. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
38. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
39. Ground water quality monitoring should be conducted once in 3 Months.

40. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
41. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.
42. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.
43. Bunds should be provided at the boundary of the project site and it should be properly maintained.
44. The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
45. At least 10 Neem trees should be planted around the boundary of the quarry site.
46. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
47. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
48. The Project Proponent shall provide solar lighting system to the nearby villages
49. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
50. Rainwater shall be pumped out Via Settling Tank only.
51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
52. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
54. Safety equipments to be provided to all the employees.
55. Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai
56. The Deputy Superintendent of Police, Revenue Divisional Officer and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.
57. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
58. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of quarrying lease.
59. The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.
60. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before commencing quarrying operation.

61. The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.
62. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
63. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Salem.
64. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
65. Artificial recharge structure should be constructed nearby the lease area to harvest the rain water.
66. The environmental norms shall be adhered by the Project Proponent and shall furnish a report periodically to the authority concerned.
67. Ground Water Level and quality shall be monitored by the Assistant Director, Public Works Department (WRO), Salem.
68. NOC for sanitary certificate obtained from the Deputy Director of Health Services, Salem should be submitted by the proponent.
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- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.

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- 10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
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- 17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- 18) The DEIAA, Salem District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
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- 22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.
- 23) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

(Sd/- Rohini R. Bhajibhaktare.,)
CHAIRMAN, DEIAA/
DISTRICT COLLECTOR,
SALEM.

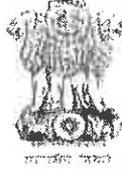
//True Copy/ By Order//

[Handwritten Signature]
7/12/18
For CHAIRMAN, DEIAA/
DISTRICT COLLECTOR,
SALEM.

[Handwritten Signature]
7/12/18

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD Cum Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
7. The Member Secretary, State Level Environmental Impact Assessment Authority, Tamil Nadu, 3rd Floor, Panagal maalgai, No. 1 Jeenis Road, Saidapet, Chennai-15.
8. The Director of Geology and Mining, Guindy, Chennai-32.
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.



Dr. JAYANTHI M. I.E.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No. SEIAA-TN/F.No.7081/1(a)/EC.No:4121/2020 dated: 03.01.2020

To

Thiru.S.Sivakumar
2/35C, Maatukaranoor Kattuvalavu
Mayilapalayam
Omatur Taluk
Salem District-636011

Sir/Madam,

Sub: SEIAA-TN – Proposed Rough stone & Gravel quarry over an extent of 1.90.0ha at S.F.No. 444/1 & 444/2 in Veppillai Village, Kadaiyampatti Taluk, Salem District, Tamil Nadu by Thiru. S.Sivakumar - issue of Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dated: 29.08.2019
2. Minutes of the 138th SEAC meeting held on 08.11.2019
3. Minutes of the 139th SEAC meeting held on 23.11.2019
4. Minutes of the 365th SEIAA meeting held on 03.01.2020

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.



Thyagarajan
MEMBER SECRETARY
SEIAA-TN

1	Name of Project Proponent and address	Thiru.S.Sivakumar 2/35C, Maatukaranoor Kattuvalavu Mayilapalayam Omalur Taluk Salem District-636011
2	Location of the Proposed Activity	
	Survey Number	444/1 & 444/2
	Latitude and Longitude	11°57'08.19" N to 11°57'16.38" N 78° 08' 27.18" E to 78° 08'35.11"E
	Village	Veppillai
	Taluk	Kadaiyampatti
	District	Salem
3	Proposed Activity	
	i. Minor mineral	Rough stone & Gravel
	ii. Mining Lease Area	1.90.0Ha
	iii. Approved quantity	174603cu.m of Rough stone & 44520cu.m of Gravel
	iv. Depth of Mining	46m
	v. Type of mining	Opencast semi mechanized method
	vi. Category(B1/B2)	B2
	vii. Precise area communication	Na/Ka.No.215/2019/Kanimam/A Dated: 16.06.2019
	Mining plan approval by Deputy Director(i/c) of Geology and Mining, Salem	Re. No.215/2019/Mines-A Dated: 09.07.2019
	viii. Mining lease period	5Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	15 Employees



6	Utilities	
	i. Source of Water:	Water Vendors & Tankers supply
	ii. Quantity of Water Requirement in KLD:	1.03KLD
	a. Domestic & Drinking purpose	0.03 KLD
	b. Green Belt & Dust Suppression	1.00 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	147100 Liters of HSD
7	Cost	
	i. Project Cost	Rs. 29.30 lakhs
	ii. EMP Cost	Rs. 3.60 lakhs
8	Date of Appraisal by SEAC:-	23.11.2019
	Agenda No:	139
9	Date of Review/Discussion by SEIAA and the Remarks:-	
	The proposal was placed before the SEIAA in its 365 th Meeting held on 03.01.2020 and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of Rough stone & Gravel quarry subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
10	Validity:	
	This Environmental Clearance is granted to Mining of Rough stone & Gravel for the production in 174603cu.m of Rough stone & 44520cu.m of Gravel for the period of 5Years from the date of execution of the Mining Lease period.	

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, Thiru.S.Sivakumar, 2/35C, Maatukaranoor Kattuvallu, Mayilapalayam, Omalur Taluk, Salem District-636011, solemnly declare and sincerely affirm that:

I have applied for getting Environment Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Proposed Rough stone & Gravel quarry over an extent of 1.90.0ha in S.F.No: 444/1 & 444/2Veppillai Village, Kadaiyampatti Taluk, Salem District, Tamil Nadu.



Taya
MEMBER SECRETARY
SEIAA-TN

I swear to state and confirm that within 10km area of the quarry site, I have applied for environment clearance; none of the following is situated.

- Protected areas notified under the wild life (Protection) Act, 1972.
- Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act, 1974.
- Eco-Sensitive areas as notified.
- Interstate boundaries within 10km radius from the boundary of the proposed site.

2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. In Lakh)	CER Cost 2.0% of project cost (Rs in Lakh)
Developing sports facilities and water filter facilities to Government school in Veppillai Village	32.9	0.658
Total Cost Allocation	32.9	0.658

3. The total area of following quarries located within 500m radius from the periphery of my quarry site details as shown below.

S. No.	Name of the quarry Owner	Name of Village & Survey Number	Extent in hectare	Lease status
1.	Thiru. S.Sivakumar	444/1 & 444/2	1.90.0	Instant proposal

- There will not be hindrance or disturbance to the people living on enroute / nearby our quarry site while transporting the mineral our material and due to quarrying activities.
- There is no approved habitation within 300m radius from the periphery of my quarry.
- I swear that afforestation will be carried out during the course of quarrying operation and maintained.
- The required insurance will be taken in the name of the labourers working in my quarry site.



8. Approach road belongs to local panchayat only and no other private patta roads encountered.
9. I will not engage any child labour in our quarry site and I am aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipment will be provided to all the labourers working in my quarry.
11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

Further, the Project Proponent has submitted a copy of the letter obtained from the Deputy Director (i/c), Dept of Geology and mining, Salem District in his letter Rc.No. 215/2019/Mines-A, dated: 16.07.2019 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

S. No.	Name of the quarry Owner	Name of Village & Survey Number	Extent in hectare	Remarks
a)	Existing quarries	NIL		
b)	Proposed quarries	Nil		
c)	Abandoned quarries	Nil		

Conditions to be Complied before commencing mining operations:-

- I. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.



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SEIAA-TN

2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
4. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
5. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
6. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
7. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
8. The proponent shall ensure that First Aid Box is available at site.
9. The excavation activity shall not alter the natural drainage pattern of the area.
10. The excavated pit shall be restored by the project proponent for useful purposes.
11. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
12. The quarrying operation shall be restricted between 7AM and 5 PM.
13. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
14. A minimum distance of 50 mts. From any civil structure shall be kept from the periphery of any excavation area.
15. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.



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16. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
17. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
18. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
19. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
20. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
21. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
22. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF & CC, Gol on 16.11.2009.
23. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
24. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.



25. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF & CC, Govt to control noise to the prescribed levels.
26. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
28. Gravel, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
29. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
31. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
32. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.



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34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
37. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
38. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.
41. Bunds to be provided at the boundary of the project site.
42. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
43. At least 10 Neem trees should be planted around the boundary of the quarry site.
44. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.



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45. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
46. The Project Proponent shall provide solar lighting system to the nearby villages.
47. Rainwater shall be pumped out Via Settling Tank only
48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
49. Safety equipments to be provided to all the employees.
50. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
51. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
52. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
53. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
54. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
55. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
56. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
57. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
58. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
59. Ground water quality monitoring should be conducted every six month and the report shall be submitted to TNPCB.



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60. Proper barrier for reducing the noise level shall be established like providing Green Belt along the boundary of the quarrying site. etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
61. The operation of the quarry should no way impact the water bodies surrounding the project site.
62. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
63. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
64. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
65. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.24/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.25/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
66. The entire mining operation should be as per the guidelines for Sustainable Sand Mining issued in 2016 by the MoEF& CC, GOI, New Delhi.
67. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
68. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed as reported.
69. All the condition imposed by the District Collector, Salem vide Rc.No. 215/2019/Kanimam/A Dated: 16.06.2019 should be strictly followed.
70. The project proponent shall utilize the CER amount for Rs. 0.658Lakhs (2% of project cost) to carried out for infrastructure facilities to Govt School in Veppilal Village as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.



Taylor
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SEIAA-TN

71. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.24/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.25/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
72. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
73. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
74. As per MoEF & CC, Gol, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wildlife angle including clearance from obtaining committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.



MEMBER SECRETARY
SEIAA-TN

6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.



[Signature]
MEMBER SECRETARY
SEIAA-TN

16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.



T. Jayaram
MEMBER SECRETARY
SEIAA-TN

23. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



[Signature]
MEMBER SECRETARY

SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salim, Guindy, Chennai-32
7. The District Collector, Salem District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. E1 Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2004132586414 DATED: 11/05/2020.

PROCEEDINGS NO.F.2445SLM/RS/DEE/TNPCB/SLM/W/2020 DATED: 11/05/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. SIVAKUMAR ROUGH STONE & GRAVEL QUARRY , S.F.No. 444/1 & 444/2, VEPPILAI villageKadayampatti Taluk and Salem District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. The unit's application No 32586414 for CTO-Direct dated 08-05-2020.
2. IR.No : F.2445SLM/RS/AE/SLM/2020 dated 08/05/2020.
3. Minutes of the 139th DLCCC meeting held on 08.5.2020 (Item No 139-04).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . SIVAKUMAR ROUGH STONE & GRAVEL QUARRY
S.F.No.444/1 & 444/2,
VEPPILAI Village,
Kadayampatti Taluk,
Salem District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending January 02, 2025

V.
Gopalakrishnan
Digitally signed by V.
Gopalakrishnan
Date: 2020.05.11 22:07:54
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietor,
M/s.SIVAKUMAR ROUGH STONE & GRAVEL QUARRY,
S.F.No. 444/1,444/2, Veppillai Village, Kadaiyampatty Taluk and Salem District.,
Pin: 636351

Copy to:

TAMILNADU POLLUTION CONTROL BOARD

1. The Commissioner, KADAYAMPATTI-Panchayat Union, Kadayampatti Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone	174603	Cubic Meter/Five Years
2.	Quarrying of Gravel	44520	Cubic Meter/Five Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.27	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
1.	pH		1			
			5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

**TAMILNADU POLLUTION CONTROL BOARD**

1. The unit shall treat and dispose the sewage through leach pit arrangement for the treatment and disposal of sewage e.
2. The unit shall ensure that no trade effluent is generated at any stage of the quarrying activity.
3. The unit shall ensure that First Aid Box is available at site.
4. The unit shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
5. The unit shall ensure that public movement across the quarry lease should not be disturbed due to quarrying activity and vehicular movement.
6. The unit shall carryout quarrying activity only up to a depth of 46m (46m BGL) as per the Environmental Clearance issued by SEIAA
7. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
8. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
9. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
10. The unit shall comply with the conditions stipulated in the Environmental Clearance issued by SEIAA vide letter No. SEIAA-TN/F.No.7081/1(a)/EC.No.4121/2020 dated: 03.01.2020.

V. Gopalakrishnan

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

**TAMILNADU POLLUTION CONTROL BOARD**

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

V. Gopalakrishnan

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTH ZONE AT CHENNAI**

APPEAL NO. 16 OF 2024

S. Uthirasami
S/o. Subramani
Salem – 636 455

...Appellant

Vs

State Level Environmental Impact
Assessment Authority and another
...Respondents

ADDITIONAL TYPED SET OF PAPERS

Mrs. Rita Chandrasekar
Counsel for Appellant
Ph- 8433773492

Mail Id – ritachandrasekar@gmail.com